

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 106
(IB)-626(PB)/2019

IN THE MATTER OF:

Mrs. Ruby Kumari

.... Applicant/petitioner

Vs.

M/s. Krishna Assets Developers Pvt Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 27.03.2019

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:-

For the applicant : Mr. Sanket Gupta, Adv.

For the respondent -

ORDER

Learned counsel for the petitioner has filed an affidavit of service showing that the service could not be effected on the addresses of the registered office nor could the service be successfully effected through email, as the email bounced back. Accordingly, a request has been made to serve the respondents through substituted service. Let all steps be taken up to effect substituted service in accordance with the provisions of Rule 38 of the NCLT Rules, 2016 read with Order V Rule 20 of CPC.

List on 02.05.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)